

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 528 OF 2013
Cuttack the 20th day of Aug, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER
HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER**

Manoranjan Ray,
aged about 46 years,
Son of Gokulananda Ray, resident of
At/P.O-Dhanipur, P.S.Mangalpur,
Dist-Jajpur,
At present working as Reservation Clerk,
East Coast Railway,
Ichhapuram Railway Station,
Ichhapuram

...Applicant
(Advocates: M/s-G. C. Swain and S. Pattnaik,)

VERSUS

Union of India Represented through

1. General Manager,
East Coast Railway,
At.Rail Sadan, Po.Chandrasekharpur,
Bhubaneswar, Dist-Khurda.
2. Divisional Railway Manager,
East Coast Railway,
At/P.O-Khurd Road,
P.S-Jatni, Dist-Khurda.
3. Commercial Movement Inspector,
East Coast Railway,
At. Berhampur Railway Station,
Po-Berhampur, Dist-Ganjam.
4. Station Manager,
East Coast Railway,
Ichhapuram Railway Station,
Ichhapuram

... Respondents
(Advocate: Ms. T. Rath.)

Alka

ORDER(Oral)

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Under Section 19 of the Administrative Tribunal's Act, 1985

provides as under:-

“19. Applications to Tribunals.- (1) Subject to the other provisions of this Act, a person aggrieved by any order pertaining to any matter within the jurisdiction of a Tribunal may make an application to the Tribunal for the redressal of his grievances.

EXPLANATION.- For the purposes of this sub-section, “Order” means an order made –

- (a) by the Government or a local or other authority within the territory of India or under the control of the Government of India or by any Corporation [or Society] owned or controlled by the Government; or
- (b) by an officer, committee or other body or agency of the Government or a local or other authority or Corporation [or Society] referred to in Clause (a)”

Where as this O.A. has been filed by the applicant who is working as a Reservation Clerk, East Coast Railway, Ichhapuram Railway Station, Ichhapuram in the state of Andhra Pradesh. He has sought for a direction to the Respondents to allow him to resume his duty as Reservation Clerk at Ichhapuram Railway Station and to regularize/sanction his leave period from 14.04.2013 to 18.04.2013.

2. We have heard Mr. G.C. Swain, Ld. Counsel for the applicant and Sri T. Rath, Ld. Standing Counsel for the Respondents/Railways and perused the records.

Abel

3. Though the applicant has made Respondent Nos.1 and 2 as parties to this O.A. no relief has been sought from them. In view of the prayer made, and taking into consideration the present place of posting of the applicant we are of the view that the cause of action for the applicant arises within the jurisdiction of C.A.T. Hyderabad Bench and this ^{Bench of the} ~~Tribunal~~ ^{Al} lacks jurisdiction to entertain this O.A. Hence this O.A. stands dismissed as being without jurisdiction. No costs.


(R.C. MISRA)
ADMN. MEMBER


(A.K. PATNAIK)
JUDICIAL MEMBER